प्रेषक,

जिलाधिकारी,
देहरादून।

सेवा में,

रजिस्ट्रार जनरल,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

संख्या 48 /एल0बी0सी0/2024 दिनांक 6 अप्रैल,2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित मूल आवेदन संख्या–477/2022 राजेन्द्र गनसारी बनाम उत्तराखण्ड राज्य मे पारित आदेश दिनांक 19.03.2024 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित मूल आवेदन संख्या–477/2022 राजेन्द्र गनसारी बनाम उत्तराखण्ड राज्य मे पारित आदेश दिनांक 19.03.2024 का संदर्भ ग्रहण करने का कष्ट करें। जिसकी छायाप्रति इस कार्यालय मे प्रेषित की गई है।

उक्त के कम मे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित मूल आवेदन संख्या–477/2022 राजेन्द्र गनसारी बनाम उत्तराखण्ड राज्य मे पारित आदेश दिनांक 19.03.2024 के अनुपालन हेतु सदस्य सचिव, उत्तराखण्ड प्रदूषण नियत्रण बोर्ड, आई0टी0पार्क देहरादून व नगर आयुक्त, नगर निगम देहरादून को इस कार्यालय के पत्र संख्या–09/एल0बी0सी0 दिनांक 08 अप्रैल 2024 व संख्या 13/एल0बी0सी0 दिनांक 12.04.2024 के माध्यम से पत्रालेख किया गया है। जिसके कम मे नगर आयुक्त,नगर निगम देहरादून के पत्र संख्या–65(H)/दिनांक 12.04.2024 के द्वारा अपनी आख्या/रिपोर्ट इस कार्यालय को उपलब्ध करायी गई है (छायाप्रति संलग्न)।

अतः उपरोक्तानुसार प्राप्त अनुपालन आख्या/रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण की सेवा मे सादर प्रेषित है।

संलग्न–यथोपरि।

भवदीया,

(सोनिका)
जिलाधिकारी
देहरादून।

प्रतिलिपिः– श्री हिमांशु पाल पैनल अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को इस अनुरोध के साथ प्रेषित कि उपरोक्तानुसार अधोहस्ताक्षरी का पक्ष मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष नियत तिथि को रखने का कष्ट करें।

जिलाधिकारी
देहरादून।

प्रेषक,

जिलाधिकारी,
देहरादून।

सेवा में,

रजिस्ट्रार जनरल,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

दिनांक 6 अप्रैल,2024

संख्या 48 /एल0बी0सी0/2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित मूल आवेदन संख्या–477/2022 राजेन्द्र गनसारी बनाम उत्तराखण्ड राज्य मे पारित आदेश दिनांक 19.03.2024 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित मूल आवेदन संख्या–477/2022 राजेन्द्र गनसारी बनाम उत्तराखण्ड राज्य मे पारित आदेश दिनांक 19.03.2024 का संदर्भ ग्रहण करने का कष्ट करें। जिसकी छायाप्रति इस कार्यालय मे प्रेषित की गई है।

उक्त के कम मे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित मूल आवेदन संख्या–477/2022 राजेन्द्र गनसारी बनाम उत्तराखण्ड राज्य मे पारित आदेश दिनांक 19.03.2024 के अनुपालन हेतु सदस्य सचिव, उत्तराखण्ड प्रदूषण नियत्रण बोर्ड, आई0टी0पार्क देहरादून व नगर आयुक्त, नगर निगम देहरादून को इस कार्यालय के पत्र संख्या–09/एल0बी0सी0 दिनांक 08 अप्रैल 2024 व संख्या 13/एल0बी0सी0 दिनांक 12.04.2024 के माध्यम से पत्रालेख किया गया है। जिसके कम मे नगर आयुक्त,नगर निगम देहरादून के पत्र संख्या–65(H)/दिनांक 12.04.2024 के द्वारा अपनी आख्या/रिपोर्ट इस कार्यालय को उपलब्ध करायी गई है (छायाप्रति संलग्न)।

अतः उपरोक्तानुसार प्राप्त अनुपालन आख्या/रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण की सेवा मे सादर प्रेषित है।

संलग्न–यथोपरि।

भवदीया,

(सोनिका)
जिलाधिकारी
देहरादून।

प्रतिलिपिः– श्री हिमांशु पाल पैनल अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को इस अनुरोध के साथ प्रेषित कि उपरोक्तानुसार अधोहस्ताक्षरी का पक्ष मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष नियत तिथि को रखने का कष्ट करें।

जिलाधिकारी
देहरादून।

जिलाधिकारी
12 APR 2024
देहरादून

प्राप्त 24/4/24

कार्यालय नगर निगम, देहरादून।

(का0– 0135–2714074 फैक्स– 0135–2651060; ई–मेल– nagarnigam.ddn@gmail.com)

ADM (GE) / UBC
दिनांक..... जिलाधिकारी

पत्रांक: 65 (H) दिनांक: 12/4/24

4690

सेवा में,

जिलाधिकारी,
देहरादून।

विषयः मा0 राष्ट्रीय हरित अभिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–477/2022 Rajendra Gansari Vs State of Uttrakhand में पारित आदेश दिनांक 19–03–2024 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्र संख्या–09/एल0बी0सी0–2024 दिनांक 08 अप्रैल, 2024 द्वारा मा0 राष्ट्रीय हरित अभिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–477/2022 Rajendra Gansari Vs State of Uttrakhand में पारित आदेश दिनांक 19–03–2024 की प्रति संलग्न करते हुए मा0 राष्ट्रीय हरित अभिकरण, नई दिल्ली के निर्देशानुसार अग्रेतर कार्यवाही प्राथमिकता पर करते हुए कृत कार्यवाही से अवगत कराने की अपेक्षा की गयी है, जिसके अनुपालन में आख्या निम्न अनुसार है:–

1. मा0 राष्ट्रीय हरित अभिकरण, नई दिल्ली के आदेश दिनांक 19–03–2024 के बिन्दु सं0–4 के अनुसार आसन नदी के साथ–साथ उत्तराखण्ड की नदियों के बाढ़ मैदानी क्षेत्रों का विवरण अधिसूचित किये जाने आदेश दिये गये है, जिस पर कार्यवाही सिंचाई विभाग, पेयजल विभाग एवं उत्तराखण्ड शासन स्तर से कार्यवाही अपेक्षित है।
2. मा0 राष्ट्रीय हरित अभिकरण, नई दिल्ली के आदेश दिनांक 18–01–2024 के पालन में नगर निगम, देहरादून द्वारा दिनांक 23–02–2024 को शीशमबाड़ा सॉलिड वेस्ट मैनेजमेंट प्लांट की क्षमता बढ़ाने, लिचेट ट्रीटमेंट प्लांट की क्षमता बढ़ाने, लिगेसी वेस्ट के निस्तारण एवं नये वेस्ट निस्तारण हेतु समयावधि Counter Affidavit जमा किया गया, जिसके अनुपालन शीशमबाड़ा सॉलिड वेस्ट मैनेजमेंट प्लांट की क्षमता बढ़ाने, लिचेट ट्रीटमेंट प्लांट की क्षमता बढ़ाने, लिगेसी वेस्ट के निस्तारण हेतु परियोजना प्रबन्धक, पी0आई0यू0–लोक निर्माण विभाग, स्मार्ट सिटी लि0, देहरादून स्तर से निविदा आमंत्रित की गयी थी, किन्तु लोकसभा सामान्य निर्वाचन की आदर्श आचार संहिता लागू होने के कारण उक्त महत्वपूर्ण योजना के क्रियान्वयन हेतु कार्यालय पत्रांक–779/एस0 टी0/024 दिनांक 27–03–2024 (छायाप्रति संलग्न) के द्वारा अपर सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन को उपरोक्त ई–निविदाओं के निस्तारण हेतु अनुमति प्रदान करने अनुरोध पत्र प्रेषित किया गया है।

अतः उपरोक्तानुसार सूचनार्थ सेवा में प्रेषित है।

संलग्नः उपरोक्तानुसार।

भवदीय,

नगर आयुक्त,
नगर निगम, देहरादून।

कार्यालय नगर निगम, देहरादून

दूरभाष–0135–2714074, फैक्स–0135–2651060, website-www.nagarnigamdehradun.com
Email-nagarnigam.ddn@gmail.com.

पत्रांक 727/SM/024 दिनांक 27/3/024

प्रेषक,

नगर आयुक्त,
नगर निगम देहरादून।

सेवा में,

अपर सचिव,
शहरी विकास विभाग,
उत्तराखण्ड शासन, देहरादून।

विषयः– **शीशमबाड़ा स्थित सॉलिड वेस्ट प्रोसेसिंग प्लांट की क्षमता बढ़ाने हेतु नयी मशीनों के Installation, लीचेट ट्रीटमैंट प्लांट की क्षमता बढ़ाये जाने तथा लिगेसी वेस्ट के निस्तारण हेतु आमंत्रित निविदाओं के निस्तारण की अनुमति के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक अवगत कराना है कि नगर निगम सीमाविस्तार के उपरान्त नगर निगम देहरादून का क्षेत्रफल 196.45 वर्ग कि0मी0 तथा वार्डों की संख्या 100 होने के कारण शहर की जनसंख्या एवं क्षेत्रफल में भी वृद्धि हुई है। देहरादून शहर उत्तराखण्ड राज्य की राजधानी होने के साथ–साथ एक पर्यटक नगरी भी है जिस कारण वी0आई0पी0/वी0वी0आई0पी0 तथा पर्यटकों का निरन्तर देहरादून आवागमन रहता है, ऐसी स्थिति में नगर निगम के ऊपर शहर को सुव्यवस्थित/स्वच्छ रखने का दायित्व और भी अधिक हो जाता है। वर्तमान में नगर निगम द्वारा अपने सीमित ससाधनो से जनता को आवश्यक सुविधाएं प्रदान की जा रही है, परन्तु इनमें और अधिक वृद्धि किया जाना नितान्त आवश्यक है, जिस हेतु नगर निगम देहरादून द्वारा प्रस्तावित एवं निर्माण हेतु अधिकृत एजेन्सी देहरादून स्मार्ट सिटी (पी0आई0यू0), लोक निर्माण विभाग, देहरादून द्वारा निम्नानुसार तीन कार्यों की निविदा की कार्यवाही गतिमान है परन्तु आदर्श आचार संहिता लागू होने के कारण इन कार्यों के निविदा की कार्यवाही बाधित हो गयी है (निविदा कार्यवाही के प्रपत्र संलग्न) हैः–

क0सं0	कार्य का नाम	कार्यदायी संस्था	लागत (लाख में)	धनराशि की स्वीकृति	प्रथम निविदा का तिथि/कारण	द्वितीय निविदा की तिथि
1.	शीशमबाड़ा स्थित सॉलिड वेस्ट प्रोसेसिंग प्लांट की क्षमता बढ़ाये जाने हेतु नयी मशीनों के Installation का कार्य।	देहरादून स्मार्ट सिटी (पी0आई0यू0), लोक निर्माण विभाग, देहरादून।	414.18	Special Assistance Schme के अन्तर्गत शासन द्वारा धनराशि स्वीकृत।	दिनॉक 27.01.2024/ 3 निविदादाता तकनीकी बिड खोले जाने हेतु पात्र पाये गये थे, परन्तु प्राइस बिड खोले जाने हेतु कोई भी निविदादाता पात्र नहीं पाया गया।	15.03.2024
2.	शीशमबाड़ा स्थित सॉलिड वेस्ट प्रोसेसिंग प्लांट परिसर में लीचेट ट्रीटमैंट प्लांट की क्षमता बढ़ाने का कार्य।	देहरादून स्मार्ट सिटी (पी0आई0यू0), लोक निर्माण विभाग, देहरादून।	129.95	नगर निगम निधि	दिनॉक 20.02.2024/ किसी भी निविदादाता द्वारा प्रतिभाग नहीं किया गया।	15.03.2024

3.	शीशमबाडा स्थित लिगेसी वेस्ट के निस्तारण का कार्य।	देहरादून स्मार्ट सिटी (पी0आई0यू0), लोक निर्माण विभाग, देहरादून।	2489.66	कार्यालय पत्र सं0–3097(एच), दिनॉक 12.03.2024 के द्वारा धनराशि स्वीकृत किये जाने हेतु निदेशालय को प्रस्ताव प्रेषित किया गया है।	दिनॉक 15.03.2024	

अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा शीशमबाड़ा स्थित सॉलिड वेस्ट मैनेजमेंट प्लांट के निरीक्षण हेतु गठित समिति द्वारा दिनॉक 15.06.2023 एवं दिनॉक 16.06.2023 का निरीक्षण किया गया, जिसमें समिति द्वारा प्रोसेसिंग प्लांट की क्षमता बढ़ाये जाने हेतु नयी मशीनों के क्रय तथा Installation, लीचेट ट्रीटमेंट प्लांट के निर्माण तथा लिगेसी वेस्ट के निस्तारण हेतु निर्देश दिये गये थे।

यह भी अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली में योजित वाद सं0–477/2022 राजेन्द्र गंगसारी बनाम उत्तराखण्ड राज्य व अन्य में अपने आदेश दिनॉक 18.01.2024 में निर्देशित किया गया था कि the Action Taken Report submit by the Municipal Corporation, Dehradun indicating the steps taken at the ground level by the Municipal Corporation, Dehradun in last six months to remediate the situation and the extent of success which has been achieved in that direction. He is also directed to file his personal affidavit indicating the time bound plan to remediate the legacy waste and to ensure that the waste generated daily is treated the same day and also indicating the capacity needed/available for 100% treatment of daily generated waste and leachate. दिनॉक 19.03.2024 को वाद में सुनवाई के उपरान्त पुनः माह जुलाई–2024 में तिथि सुनवाई हेतु निर्धारित की गयी है।

ऐसी स्थिति में चूंकि सभी कार्य जनहित एवं शहर की जनता के स्वास्थ्य से जुड़े महत्वपूर्ण एवं आवश्यक कार्य है तथा इन कार्यों को मानसून से पूर्ण कराया जाना आवश्यक है, अतः उक्त कार्यों को प्राथमिकता के आधार पर कराया जाना अति–आवश्यक है। अनुरोध है कि परियोजना प्रबन्धक देहरादून स्मार्ट सिटी (पीआईयू) लोक निर्माण विभाग, देहरादून को आदर्श आचार संहिता की अवधि में उपरोक्त कार्यों की ई–निविदाओं के निस्तारण हेतु अनुमति प्रदान करने हेतु सचिव, सामान्य प्रशासन, उत्तराखण्ड शासन को प्रेषित करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(गौरव कुमार)
आई0ए0एस0,
नगर आयुक्त,
नगर निगम देहरादून।

प्रतिलिपिः–

1. प्रमुख सचिव महोदय, शहरी विकास विभाग, उत्तराखण्ड शासन को सादर अवलोकनार्थ प्रेषित।
2. निदेशक महोदय, शहरी विकास निदेशालय, उत्तराखण्ड देहरादून को सादर अवलोकनार्थ प्रेषित।
3. प्रशासक/जिलाधिकारी महोदया, देहरादून को सादर अवलोकनार्थ प्रेषित।
4. कार्यालय प्रति।

नगर आयुक्त,
नगर निगम देहरादून।

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IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT BY COMMISSIONER, MUNICIPAL CORPORATION DEHRADUN

Original Application No. 477/2022

Rajendra Gangsari

Applicant

Versus

State of Uttarakhand and Ors.

Respondents

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Dated: 21st February, 2024

Dr. Aman Rab
Advocate
(Counsel for respondent no. 4)

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

RESPONSE AFFIDAVIT BY COMMISSIONER, MUNICIPAL CORPORATION DEHRADUN

Original Application No. 477/2022

Rajendra Gangsari

Applicant

Versus

State of Uttarakhand and Ors.

Respondents

AFFIDAVIT of Gaurav Kumar, aged about 38 years, S/o Shri Sunil Kumar Singhal, presently posted as Commissioner, Municipal Corporation, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1) That the deponent is presently posted as the Commissioner, Municipal Corporation, Dehradun and is competent to sign and swear the instant affidavit.

2) That the above noted O.A. was listed for hearing on 18.01.2024, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

> *"6. The Commissioner, Municipal Corporation, Dehradun is present today through virtual mode,*

(2)

hence he is directed to submit Action Taken Report by the Municipal Corporation, Dehradun indicating the steps taken at the ground level by the Municipal Corporation, Dehradun in last six months to remediate the situation and the extent of success which has been achieved in that direction. He is also directed to file his personal affidavit indicating the time bound plan to remediate the legacy waste and to ensure that the waste generated daily is treated the same day andalso indicating the capacity needed/available for 100 % treatment of daily generated waste and leachate..."

3) That in compliance of the aforesaid order of this Hon'ble Tribunal, following steps were undertaken: -

Actions taken in last six months

4) That since 26.11.2022, M/s Green Clean Waste Management Pvt. Limited SPV M/s National Federation of Farmers' Procurement Processing and retailing Cooperative of India Ltd. (NACOF) has been entrusted with the responsibility of overseeing the operation and maintenance of the Sheeshmbada Processing Plant by the Municipal Corporation, Dehradun. The following steps enumerated below have been taken at the Sheeshmbada Processing Plant by M/s Green Clean Waste Management Pvt. (SPV M/s NACOF India Ltd):-

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a) Overhauling of machinery located at the plant such as Trommels machinery conveyor structure along-with belts and

gear-box, Shredder machinery conveyor Structure, and conveyor belt, compost conveyor structure, belt and mesh etc. In this connection, copy of the bills of repair is being marked and filed as **Annexure No.1** to this affidavit.

b) An adequate quantity of enzyme is sprayed every day on the solid waste at the time of arriving for processing and around the Sheeshambada Processing Plant. In this connection, copy of the log-book of the enzyme spray is being marked and filed as **Annexure No.2** to this affidavit.

c) Tests are conducted quarterly on the Groundwater and Ambient air quality, in and around the Sheeshambada Processing Plant, adhering to the Solid Waste Management Rules-2016 and Central Pollution Control Board standards, by laboratories certified by NABL (National Accreditation Board for Testing and Calibration Laboratories), MOEF, and ISO. In this connection, copy of the lab report is being marked and filed as **Annexure No.3** to this affidavit.

d) For disposal of Refuse Derived Fuel (RDF) generated at the Sheeshambada Processing Plant and Sanitary Landfill Site, the Operating company Green Clean Waste Management Pvt. Ltd. (SPV M/s NACOF India Ltd.) has entered into an agreement with M/s J.K. Cement Ltd. in Rajasthan, M/s Shree Cement Ltd. in Rajasthan, M/s Ambuja cement in Himachal Pradesh, Ultratech Cement in Rajasthan and M/s Birla Cement at Santna M.P. It is pertinent to mention that till 14.02.2024 the operating company has successfully disposed of approximately 6436.60 metric tons of RDF, with ongoing

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daily disposal operations. Regarding disposal of other components, the operating company has disposed off 2385.64 metric tons of compost and 56.83 metric tons of Recycling materials. In this connection, copy of the agreement and a copy of details of the disposal of RDF is being marked and filed as **Annexure No.4 (colly)** to this affidavit.

e) To ensure that the waste generated daily is treated on the same day, new vehicles such as excavator and Dumper have been purchased. Further the structure of machinery has been changed wherever required. Currently, the Operating Company is working in two shifts to ensure the complete processing of daily generated waste. In this connection, copy of the bills of machine is being marked and filed as **Annexure No.5** to this affidavit.

f) Arrangements have been made for the collection of leachate from the legacy waste at the landfill site of the Sheeshambada Processing Plant, channeling it into the leachate pond using pumps. Additionally, efforts are underway to treat the leachate through CDRO (Circular Disc Reverse Osmosis) and MEE (Multiple Effect Evaporation) processes. In this connection, copy of the log-book is being marked and filed as **Annexure No.6** to this affidavit.

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5) That it is imperative to bring to the knowledge of this Learned Tribunal that Ramkey who was previously assigned the task to deal with the waste, blatantly failed in disposing of the waste at the Sheeshambada Processing Plant as they neglected the proper processing procedures and instead dumped mixed solid municipal

waste directly from the tipping floor to the sanitary landfill, leaving over 2.90 lakh tonnes of unprocessed RDF at the plant. In furtherance to the various other non-compliances by Ramkey, the Municipal Corporation Dehradun had no option but to terminate their services. Consequently, Ramkey has intimated for the initiation of Arbitration Proceedings. Thus it is essential to have the RDF scientifically evaluated before proper disposal as it shall serve as evedince in the arbitration proceedings.

6) That timely monitoring of the Sheeshambada Processing Plant is being done by the Municipal Commissioner/ Chief City Health Officer/ Area Authority, Uttarakhand Pollution Control Board, Dehradun. In this connection, photographs of the inspection are being marked and filed as **Annexure No.7** to this affidavit.

Actions taken to process the Legacy Waste accumulated at the Sanitary Landfill site at the Sheeshambada Processing Plant:-

a) Vide letter bearing no. 2771(H), dated 01.05.2023, Municipal Commissioner, Nagar Nigam Dehradun, requested the Director, Urban Development Directorate to grant financial and administrative approval to dispose of the Legacy waste accumulated at the sanitary Landfill Site at the Sheeshambada Processing Plant. In this connection, copy of letter dated 01.05.2023 is being marked and filed as **Annexure No.8** to this affidavit.

b) In the meeting held on 21.07.2023 under the Chairmanship of Chief Secretary, Urban Development Department, Government of Uttarakhand, instructions were given to get the Quantification/Estimation and Quality analysis of the

stored RDF/Mixed waste (legacy waste) collected at the sanitary landfill site of Sheeshambada Processing Plant from IIT Roorkee.

c) That the Municipal Commissioner, Nagar Nigam Dehradun, vide letter no. 1379(H), dated 18.09.2023, instructed IIT, Roorkee to proceed with the Quantification/Estimation and quality analysis of stored RDF/mixed waste at the processing plant site. In this connection, copy of letter dated 18.09.2023 is being marked and filed as **Annexure No. 9** to this affidavit.

d) That vide email dated 31.01.2024, IIT Roorkee presented its Quantification/Estimation and quality analysis report of the legacy waste collected at the Sheeshambada Processing Plant. In furtherance, vide letter bearing No.2072 (H), dated 14.02.2024, Municipal Corporation directed the Planning Manager, PIU Public Works Department, Smart City to prepare DPR/RFP for disposal of Legacy waste in the Sanitary Landfill Site. In this connection, copy of, is being marked and filed as **Annexure No.10** tothis affidavit.

Actions taken to increase the capacity of the Sheeshambada Processing Plant: -

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a) That Municipal Commissioner, Nagar Nigam Dehradun, vide letter bearing no. 2755 (H) dated, 28.04.2023 and letter bearing no. 179/ ST/2023 dated, 29.04.2023 wrote to Director, Urban Directorate proposing a grant of financial aid to procure 75 MM Trommel, 30 TPH Ballistic Separator, and 25 TPH Shredder to increase the capacity of the Sheeshambada Processing Plant. In this connection, copy of letter dated 28.04.2023 and 29.04.2023

(7)

are being marked and filed as **Annexure No.11 (colly)** to this affidavit.

b) Vide letter bearing no.1446 (H) dated 26.09.2023, Municipal Corporation, submitted the Detailed Project Report (DPR) to the Directorate of Urban Development, Uttarakhand. In this connection, copy of letter dated 26.09.2023 is being marked and filed as **Annexure No.12** to this affidavit.

c) Vide letter bearing no. 177422/ IV(3)/ 2023- 12(11SWM) 2023 dated 26.12.2023, Additional Secretary, Urban Development Section-3, Uttarakhand Government released the meeting minutes. These minutes included the approval granted to the Municipal Corporation, Dehradun, to enhance the capacity of the Sheeshambada Processing Plant. In this connection, copy of letter dated 26.12.2023 is being marked and filed as **Annexure No.13** to this affidavit.

d) Vide letter bearing no. 662/ ST/ 2024 dated 01.02.2024, Municipal Corporation wrote a letter to the Project Manager, PIU Public Works Department, Smart City Ltd. Dehradun for the work of purchase and installation of new machines. In furtherance, the Planning Manager, PIU Public Works Department, Smart City initiated the e-tender on 06.02.2024. In this connection, copy of the letter dated 01.02.2024 and 06.02.2024 is being marked and filed as **Annexure No.14 (colly)**to this affidavit.

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7) That the following steps were taken for the construction of a storm water drain in the northern direction of the Sheeshambada Processing Plant:-

(8)

a) Vide letter bearing no. 69/ST/2023, dated 06.02.2023 Municipal Corporation wrote to District Magistrate, Dehradun to protect the property and walls of the Sheeshambada Processing Plant from the rainwater coming from the Forest Department land, located in the northern direction of the plant. Disaster Management should be directed to construct a trench or storm water drain on one side of the Forest Department land, facilitating the direct flow of rainwater into the river. In this connection, copy of the letter dated 06.02.2023 is being marked and filed as **Annexure No. 15** to this affidavit.

b) Vide letter bearing no.227/ J.A.P.P. dated 29.05.2023, the District Magistrate, Dehradun provided approval for the establishment of storm water drain on the side of the Forest Department land situated to the north of the Sheeshambada Solid Waste Management Plant. The approval was granted with specific conditions. In this connection, copy of letter dated 29.05.2023is being marked and filed as **Annexure No.16** to this affidavit.

c) In accordance with the instructions given by the government, the Executive Engineer, Irrigation Division Vikasnagar, Dakpathar, Dehradun submitted a revised work plan for a 700-meter gabion wire crete, at a cost of Rs 115.38 lakh and requested to allot the said work to the Forest Department.

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d) The inspection took place on 23-01-2024, involving the participation of the Municipal Commissioner from the Municipal Corporation, Dehradun, the Irrigation Department from Dakpathar and Vikasnagar, the Forest Department, and the

Deputy District Magistrate from Vikasnagar. Post-inspection, the Executive Engineer from the Irrigation Department received instructions to commence the work. In this connection, pictures of the inspection is being marked and filed as **Annexure No.17** to this affidavit.

Action taken to increase the processing capacity of the Leachate Treatment Plant at the Sheehambada:-

a) A Joint inspection of the Sheeshambada Processing Plant was conducted on 15 and 16 June, 2023 by the committee constituted in compliance with the order dated 25-04-2023 passed by the Honourable National Green Tribunal. A comprehensive inspection report was subsequently submitted, revealing that there is production of leachate which is beyond the capacity of the Leachate Treatment Plant (LTP). Therefore, it was suggested to increase the capacity of the leachate treatment plant by 50 KLD or more using modern technology.

b) Vide letter bearing no. 664/ ST/ 2024 dated 01.02.2024 Municipal Corporation, Dehradun's office wrote to the Project Manager, PIU-Public Works Department, Smart City Ltd., Dehradun, to provide a new leachate treatment plant of 50 to 100 KLD. Additionally, instructions were given to undertake the procurement and installation of new machinery as per the technical specifications outlined in the government order. In furtherance, the Planning Manager, PIU Public Works Department, Smart City has initiated the e-tender on 19.02.2024. In this connection, copy of letter dated 01.02.2024 and notice of e-tender dated 19.02.2024 is being marked and filed as **Annexure No.18 (colly)** to this affidavit.

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(10)

c) Arrangements have been made for the collection of leachate from the legacy waste at the landfill site of the Sheeshambada Processing Plant, channeling it into the leachate pond using pumps. Additionally, efforts are underway to treat the leachate through CDRO (Circular Disc Reverse Osmosis) and MEE (Multiple Effect Evaporation) processes. In this connection, copy of the log book is being marked and filed as **Annexure No.19** to this affidavit.

8) The Action Plan of the Municipal Corporation is mentioned below: -

a) Time-bound plan of the Sheeshambada Processing Plant is being marked and filed as annexure no **Annexure No.20** to this affidavit.

9) That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
GOVT. OF UTTARAKHAND (INDIA)

Verification: -

I, Gaurav Kumar, do hereby solemnly affirm and verify on oath that the contents of the above affidavit in paragraph nos. 1 are true to my personal knowledge and those in paragraph nos. 2 to 9(P) and are based on the perusal of records. Nothing material has been concealed and no part of it is untrue. So, help me God.

(11)

Deponent

Place: Dehradun

I, Dr. Aman Rab, Advocate, do hereby declare that the person making this affidavit and alleging himself to be the deponent is the same person known to me from the perusal of the Aadhar Card No. 4389 5954 5955 of deponent Gaurav Kumar which he produced before me in this case.

Dr. Aman Rab
Advocate
Enroll. No.-UK No. 365/2007

Solemnly affirmed before me on this 21 day of February , 2024 at Dehradun at about 2 AM/PM by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.

Notary

S.No- 903/24

This affidavit is sworn before me by Shri Gaurav Kumar
who is identified by Shri .....
at Dehradun on 21/02/24

(Rajender Singh Negi)
Advocate & Notary, Dehradun